



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
Srinagar/Jammu

LD(Lit)2011/254-HC/Law/AG
Dated 7.02.2018

Circular

Hon'ble High Court of Jammu and Kashmir vide order dated 27.12.2017 & 28.12.2017 passed in SWP No. 1275/2011 and OWP No. 1959/2015 has observed that Sr.AAGs/AAGs/Dy.AGs/Government Advocates are not filing the "Memo of Appearance" and are seeking unnecessary adjournments in the matters. The Hon'ble High Court has taken it seriously and ordered that all Sr. AAGs/AAGs/Dy.AGs/Government Advocates, appearing on behalf of the State or the Department concerned, shall file their "Memo of Appearance" in particular cases that are assigned to them, as a condition precedent.

In order to overcome this practice of non appearance and seeking unnecessary adjournments, all Sr.AAGs/AAGs/Dy.AGs/Government Advocates are impressed upon to ensure their appearance in the cases that are assigned to them, failing which the matter will be viewed seriously by the Law Department including forfeiting/cancellation of their appointments.

Abdul Majid Bhat
Secretary to Government

Copy to the:-

1. Learned Advocate General, J&K, Jammu.
2. All Financial Commissioners/Principal Secretaries/Commissioner/ Secretaries to Government _____ Department.
3. Registrar General, J&K High Court, Jammu
4. All Law Officers/Advocates representing State for strict compliance.
5. Private Secretary to Chief Secretary, J&K, Srinagar.
6. Incharge, Website Section, Department of Law, Justice and Parliamentary Affairs for updating on the official portal/website.
7. Office copy.